

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VIDARBHA SUGAR MILLS PRIVATE LIMITED  
RELEVANT PARTICULARS**

1.	Name of corporate debtor	Vidarbha Sugar Mills Private Limited
2.	Date of incorporation of corporate debtor	13/12/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai (MH)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15420MH2002PLC138255
5.	Address of the registered office and principal office (if any) of corporate debtor	At Post Kurha, Taluka Tiwasa, Kurha, Maharashtra, India, 444809
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 07/02/2025 Date of Intimation to IRP – 10/02/2025
7.	Estimated date of closure of insolvency resolution process	09/08/2025
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	CMA Srigini Rajat Naidu IBBI Regn No: IBBI/IPA-003/IP-N000137/2017-2018/11513
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Block No. 11-12, First floor, Mount Annex, Opp. Oriental Insurance Co., Mount Road, Ext. Sadar, Nagpur – 440001 Email- rajat_naidu@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	CMA Srigini Rajat Naidu Address: 1502-Ved Solitaire, Cement Road, Dharampeth Extension, Shivaji Nagar, Nagpur (MH) – 440010 Email: vidharbhasugarcirp@gmail.com
11.	Last date for submission of claims	24/02/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms- (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vidarbha Sugar Mills Private Limited on 07/02/2025. Copy of order received by Interim Resolution professional on 10/02/2025.

The creditors of Vidarbha Sugar Mills Private Limited, are hereby called upon to submit their claims with proof on or before 24/02/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Financial Creditors, Operational Creditors, Workman and Employees, Authorised Representative of Workmen or Employees, Other Stakeholders may download the relevant forms from the following link:  
<https://www.ibbi.gov.in/home/downloads>

Date: 12/02/2025

Place: Nagpur

S/D

CMA Srigini Rajat Naidu  
IBBI Regn No: IBBI/IPA-003/IP-N000137/2017-2018/11513  
Interim Resolution Professional  
Vidarbha Sugar Mills Private Limited